CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 911/MP/2025 along with IA No. 96/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003, read with Article 12 of the Power Purchase Agreement dated 28.11.2023 executed between Eden Renewable Alma Private Limited and Solar Energy Corporation of India Limited, seeking approval of and consequential relief for Change in Law events.
Petitioner	:	Eden Renewable Alma Private Limited (ERAPL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Anr.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Suparna Srivastava, Advocate, ERAPL Ms. Mazag Andrabi, Advocate, ERAPL Shri Rikit Shahi, Advocate, ERAPL Ms. Surbhi Gupta, Advocate, ERAPL Ms. Shikha Ohri, Advocate, SECI Shri Kartik Sharma, Advocate, SECI Ms. Nishita Choudhary, Advocate, SECI

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondent, SECI, advanced detailed submissions and concluded their respective arguments in IA No. 96/2026 for the amendment of the Petition.

2. At the request of the parties, the Commission also permitted both sides to file their respective written submissions/note of arguments in the IA, if any, within seven (7) days with a copy to the other side. Subject to this, the IA was reserved for order.

3. The Petition will be listed for hearing after the disposal of the IA, for which a separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)